

**IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "C", PUNE**

**BEFORE DR. MANISH BORAD, ACCOUNTANT MEMBER
AND
SHRI VINAY BHAMORE, JUDICIAL MEMBER**

**ITA No.1901/PUN/2019
Assessment year : 2015-16**

M/s. Faurecia Automotive Seating India Pvt. Ltd. Plot No.T-187, Pimpri Industrial Area (B.G. Block), Bhosari, Pune – 411026, Maharashtra	Vs.	ACIT, Circle 9, Pune
PAN: AADCS8694Q		
(Appellant)		(Respondent)

**ITA No.1223/PUN/2024
Assessment year : 2012-13**

M/s. Faurecia Automotive Seating India Pvt. Ltd. Plot No.T-187, Pimpri Industrial Area (B.G. Block), Bhosari, Pune – 411026, Maharashtra	Vs.	ACIT, Circle 8, Pune
PAN: AADCS8694Q		
(Appellant)		(Respondent)

Assessee by : Shri Ramma Kiran Patel
(through virtual)
Department by : Shri Prakash L Pathade, CIT DR
Date of hearing : 06.03.2025
Date of pronouncement : 10.03.2025

ORDER

PER DR.MANISH BORAD, AM :

The above two appeals filed by the assessee are directed against the separate orders dated 30.09.2019 and 31.03.2024 of the Ld. ACIT, Circle 9, Pune and Ld. ACIT, Circle 8, Pune relating to assessment years 2015-16 and 2012-13 respectively.

2. The Ld. Counsel for the assessee filed separate applications seeking withdrawal of both the appeals on the ground that the assessee has opted for Vivad Se Vishwas Scheme, 2024.

3. Ld. Departmental Representative has no objection for withdrawal of the appeals filed by the assessee. We therefore allow the request of the assessee to withdraw the appeals filed by it. However, it is made clear that in case the applications of assessee is rejected under Vivas Se Vishwas Scheme, 2024 for any reason, the assessee is at liberty to move Miscellaneous Applications for recalling of the appeals in accordance with law.

4. In the result, both the appeals of the assessee are dismissed as 'Withdrawn'.

Order pronounced in the open Court on 10th March, 2025.

Sd/-
(VINAY BHAMORE)
JUDICIAL MEMBER

Sd/-
(MANISH BORAD)
ACCOUNTANT MEMBER

पुणे Pune; दिनांक Dated : 10th March, 2025

Satish

ITA No.1901/PUN/2019
ITA No.1223/PUN/2024
M/s. Faurecia Automotive Seating
India Pvt. Ltd.

आदेश की प्रतिलिपि ँ ग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent
3. The concerned Pr.CIT, Pune
4. DR, ITAT, 'C' Bench, Pune
5. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune